



# **THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY- THIRD SESSION-FIRST MEETING  
(21<sup>st</sup> to 25<sup>th</sup> October 1971)**

## **RESUME**

**GOVERNMENT OF TAMIL NADU  
1971**

**DECEMBER 1971**

**Legislative Assembly Department,  
Fort St.George, Madras-600 009**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY  
FIFTH ASSEMBLY – THIRD SESSION-FIRST MEETING**

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**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM THE 21<sup>ST</sup> OCTOBER TO 25<sup>TH</sup> OCTOBER 1971**

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The first meeting of the Third Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 21<sup>st</sup> October 1971 adjourned on the 25<sup>th</sup> October 1971 to meet again on 15<sup>th</sup> November 1971.

**I. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for four days during the period (from 21<sup>st</sup> to 25<sup>th</sup> October 1971) and in terms of hours, it sat for 16 hours.

**II. OBITUARY REFERENCE**

On 21<sup>st</sup> October 1971, the Hon. Speaker referred to the demise of Thiru. K.Madhava Menon, former Minister of the then Composite State of Madras during the period from 1947 to 1952, on 1<sup>st</sup> September 1971. The House stood in silence for a minute as a mark of respect to the deceased.

**III. QUESTIONS**

During the period, 65 starred Questions were answered on the floor of the House.

**IV. PANEL OF CHAIRMEN**

On the 21<sup>st</sup> October 1971, Hon. Speaker announced the following Panel of Chairmen:-

1. Thiru. M.V.Karivengadam
2. Thirumath.i Jothi Venkatachellum
3. Thiru. N.Veerasingam
4. Thiru. N.Anbuezhayan
5. Thiru. N.K.Palanisamy
6. Thiru. M.A.Latheef

### V. ADJOURNMENT MOTIONS

During the period, the under mentioned notices of Motions for adjournment of the business of the House were brought before the House and the Hon. Speaker withheld his consent to raise the same.

Sl. No. (1)	Date (2)	Name of Member (3)	Subject matter (4)
1.	23 <sup>rd</sup> October 1971	Thiru .T.K.Thangamani and Thiru A.K.Subbiah	The alleged police excesses in Pallipalayam, Salem, Kadayampatti (Coimbatore), Alangudi (Tiruchirappalli), Koodalore (Madurai) B-2 Station, Madurai Saradha Studio Workers (Madras), Idumbavanam (Thanjavur), Kalyanapuram (Ramnad West) etc.,
2.	Do	Do	The alleged police excesses on unarmed people of false telegram sent by police officials in Kadayampatti (Coimbatore district)
3.	Do	Thiru A.K.Subbiah	The eviction of tenants from agricultural lands in Thanjavur district and Gudalur in The Nilgiris District and the consequent hardship experience by such evicted persons.
4.	Do	Dr. H.V. Hande and Thiru. K.H.Bomman	The situation prevailing at Gudalur in Nilgiris district on account of the eviction proceedings being instituted against a number of farmers in that area, and the need for Government to take immediate steps and attend to the grievances of the farmers.
5.	23 <sup>rd</sup> October 1971	Thiru. K. Suppu	The closure of Sarada Studio in Madras and the consequent hardship experienced by the workers and their families.
6.	Do	Thiru. S. Alagarsamy and Thiru. S. Mohammed Kother Moideen	The alleged police excess on students of St. Xavier's College in Palayamkottai resulting in the indefinite closure of the College and the consequent situation arising therefrom.
7.	25 <sup>th</sup> October 1971	Dr.H.V.Hande	The serious situation arising out of the down-pour of rains in and around the City of Madras and the consequent hardship caused to thousands of people.

## VI. STATEMENT UNDER RULE 41 OF THE ASSEMBLY RULES.

- (1) On 25<sup>th</sup> October 1971 Thiru. N.Dennis and Dr.H.V.Hande called the attention of the Hon.Minister for Food and Revenue to the fire-accident that took place on 4<sup>th</sup> October 1971 in the slum behind Elephant Gate Police Station. The Hon. Minister for Food and Revenue made a statement in regard thereto.
- (2) On the same day, Thirumathi. T.N.Anandanayaki, Dr. H.V.Hande and Thiru. K.T.K.Thangamani called the attention of the Hon. Minister for Transport to the situation arising out of the increased bus-fare in the State Transport Buses flying in the City of Madras and the need to restore the old fares. The Hon. Minister for Transport made a statement in regard thereto.

## VII. LEGISLATIVE BUSINESS

- (1) During the period, the following Bills were introduced, considered and passed on the dates noted against each:-

Sl. No.	Name of the Bill (2)	Date of introduction (3)	Date of consideration and passing of (4)
1.	The Tamil Nadu Fleet Operators Stage Carriages (Acquisition) Bill 1971 (L.A.Bill No.35 of 1971)	21 <sup>st</sup> October 1971	25 <sup>th</sup> October 1971
2.	The Tamil Nadu Prohibition (Suspension of Operation) Bill,1971 (L.A. Bill No.36 of 1971)	Do	23 <sup>rd</sup> October 1971
3.	The Tamil Nadu Excise Bill, 1971 (L.A.Bill No.37 of 1971)	Do	Do
**4.	The Tamil Nadu General Sales Tax (Fourth Amendment)Bill,1971 (L.A.Bill No.39 of 1971)	25th October 1971	25 <sup>th</sup> October 1971
5.	The Tamil Nadu Payment of Salaries (Amendment) Bill,1971 (L.A.Bill No.38 of 1971)	23 <sup>rd</sup> October 1971	Do

\*\* The Bill was published under the orders of the Hon. Speaker in the Tamil Nadu Government Gazette Extraordinary, dated 20<sup>th</sup> October 1971.

- (2) On 21<sup>st</sup> October 1971, Hon.Thiru. S.Ramachandran, Minister for Transport moved a motion for leave to withdraw the Tamil Nadu Fleet Operators Stage Carriages (Acquisition) Bill, 1971 (L.A.Bill No.33 of 1971)

The motion was carried and the Bill was withdrawn.

### **VIII. GOVERNMENT RESOLUTION**

On the 21<sup>st</sup> October 1971, Hon. Thiru. V.R.Nedunchezian, Minister for Education and Local Administration moved the following resolution:-

“This House ratifies the amendments to the Constitution of India falling within the purview of the proviso to Article 368 thereof, proposed to be made by the Constitution (Twenty-fourth amendment) Bill, 1971, as passed by both House of Parliament”.

The above motion was discussed in the House on 21<sup>st</sup> and 22<sup>nd</sup> October 1971 and put and carried on the 22<sup>nd</sup> October 1971.

### **IX. GOVERNMENT MOTIONS**

- (1) On 21<sup>st</sup> October 1971 Hon.Thiru. V.R.Nedunchezian, Minister for Education and Local Administration moved that Rule 23 (1) of the Tamil Nadu Legislative Assembly Rules be suspended and that official business be taken up that day.

The above motion was put and carried.

- (2) On the same day.Hon.Thiru. V.R.Nedunchezian, Minister for Education and Local Administration moved under Rule 21 (3) of the Tamil Nadu Legislative Assembly Rules a motion for a change in the order of business set down in the list for that day.

The motion was put and carried.

- (3) On the 25<sup>th</sup> October 1971, Hon Thiru. V.R.Nedunchezian, Minister for Education and Local Administration moved under rule 21(3) of the Tamil Nadu Legislative Assembly Rules, a motion for a change in the order of business set down in the list for that day.

The motion was put and carried.

**X. PAPERS PLACED ON THE TABLE OF THE HOUSE**

During the period, 92 papers were laid on the Table of the House details of which are given below:-

a) Statutory Rules and Orders	54
b) Reports, Notifications and Other Papers	38
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Total	92
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C.D.NATARAJAN,  
Secretary.